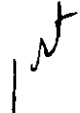


THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-75/1998/3762/A

From :- Shri Saptarshi Garg,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Jitu Moni Barman,
Member, MACT,
Sonitpur, Tezpur.

Dated Guwahati, the  June, 2022.

Sub:- **Earned Leave along with permission to leave headquarter.**

Ref:- Your Letter No. MACT(S)/407 Dated the 31st May, 2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **earned leave for 19 days from 06.06.2022 to 24.06.2022 along with station leave permission, with your official vehicle, at own cost, from the evening of 04.06.2022 till the morning of 27.06.2022** (prefixing 05.06.2022 and suffixing 25.06.2022 & 26.06.2022), subject to submission of your upto date Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, you have been allowed to hand over the charge of your Court and office to the District & Sessions Judge, Sonitpur, Tezpur and in his absence to the Addl. District and Sessions Judge, Sonitpur, Tezpur before proceeding on leave.

Yours faithfully,



JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-75/1998/3763-64-65/A, dated , 01-06-2022

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
Copy of the application in prescribed format is enclosed herewith.
2. The District & Sessions Judge, Sonitpur, Tezpur.
3. The Project Manager, Gauhati High Court, Guwahati.


JT. REGISTRAR (VIGILANCE)

